

**IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH, PRAYAGRAJ**

CP (IB) NO.487/ALD/2019

In the matter of

An application under Section 9 of Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

And

In the matter of:

India Glycols Limited,

Having Registered office at:

A-1, Industrial Area, Bazpur Road,

Kashipur, Udham Singh Nagar U.P- 244713..... **Operational creditor**

Versus

Coromandel Agrico Pvt. Ltd.

Having Registered Office at :

A-73, Industrial Area, Bulandshahar,

Sikandrabad, Uttar Pradesh-203205 **Corporate Debtor**

Order reserved on 05.04.2022

Order pronounced on 19.04.2022

Coram:

Sh. Rajasekhar V.K. : Member (Judicial)

Sh. Virendra Kumar Gupta : Member (Technical)

Appearances (via video conference):

For Operational Creditor: Mr. Gautam Dhamija, Mr. Krishnamohan K Menon, Mr. Chaitanya Priyadarshi & Sagar Mehrotra, Advocate

For Corporate Debtor : Mr. Srijan Mehrotra, Advocate

ORDER

Per: Virendra Kumar Gupta., Member (Technical)

1. In view of our order passed in CP (IB) No.228/ALD/2018, admitting the corporate debtor into CIRP, this application has become infructuous. The operational creditor may approach the IRP/ RP and file its claim in accordance with the provision of IBC, 2016 and regulations made thereunder.
2. In case CIRP is set aside by any authority then the operational creditor herein shall be at liberty to get this application revived at its original stage.

— Sd —

**Virendra Kumar Gupta
Member (Technical)**

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**Rajasekhar V.K.
Member (Judicial)**